

**DIVISION BENCH**

**ITEM NO.102**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.479/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 15<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>VENTURA ALLOY AND STEELS PVT LTD V/S RUDRA AUTO TECH ENGINEERING PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Utkarsh Srivastava, Adv. : *For the Operational Creditor*

NONE : *For the Corporate Debtor*

**ORDER**

1. In this case, there is already a Company Petition No.56 of 2023 titled as Nainital Bank Ltd. vs. Rudra Auto Tech Engineering Private Limited, wherein the petition has been admitted and the CIRP has been initiated against the same very Corporate Debtor, who is also a Corporate Debtor in the present petition.
2. In view thereof, this petition has become infructuous. Let the Operational Creditor file his claim before IRP/RP in accordance with law. Needless to say that in case if the CIRP in earlier petition dose not survive any longer, the present Operational Creditor would be at liberty to revive the present petition.
3. The matter stands disposed off.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**15<sup>th</sup> July, 2024**

*Pushpendra Kumar  
(Private Secretary)*